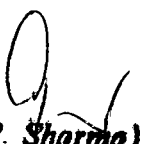
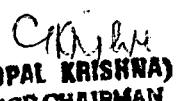


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C. A. T. Bench, JAIPUR

Date of Order	Orders.
6.8.96	OA 540/95 with MA 539/95 Mr. R. N. Mathur, Brief holder for Sh. Vinod Kumar, counsel for the applicant. The brief holder states that Mr. Vinod Kumar shall not be able to come today. He, therefore, prays for adjournment. At his request, may be listed for decision on 7.5.96.  (O. P. Sharma) Administrative Member  (GOPAL KRISHNA) VICE CHAIRMAN
7.5.96 RK Vijay Singh V. Ladda 10/5/96 (KANSARA 11.03) KANSARA 11.03	OA 540/95 with MA 539/95 Sh. Vinod Kumar, counsel for the applicant. Hears. The learned counsel for the applicant seeks permission to call over the on as he wants to avail ^{of} any other remedy that may be available to him. Permission is granted. The OA is dismissed as withdrawn. As the OA has been dismissed as having been withdrawn, the MA is accordingly dismissed ^{dismissed} as having become infructuous.  (O. P. Sharma) Administrative Member  (GOPAL KRISHNA) VICE CHAIRMAN